

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:402
ANSWERED ON:23.04.2010
ANGANWADI CENTRES
Ahir Shri Hansraj Gangaram

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) : whether any assessment has been made in regard to the requirements and availability of Anganwadi centres in the country;
- (b) : if so, the details thereof;
- (c) : whether some State Governments have sent proposal for the setting up of more such centres to the Union Government;
- (d) : if so, the details thereof, State-wise and the follow-up action taken thereon;
- (e) : whether any subsidy is being provided by the Union Governments to the State Governments for providing basic facilities in the Anganwadi centres; and
- (f) : if so, the details thereof alongwith the amount of annual subsidy given by the Union Government for the purpose, State-wise?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

[a], [b], [c], [d], [e] and [f] : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS [a], [b], [c], [d], [e] and [f] OF LOK SABHA STARRED QUESTION NO. 402 BY SHRI HANSRAJ G. AHIR REGARDING ANGANWADI CENTRES.

[a] to [d]: In order to comply with Hon'ble Supreme Court's Order dated 13.12.2006 for sanction and operationalisation of 14 lakh Anganwadi Centres equivalent to the numbers of habitations in the country, States/UTs were requested on 10th April 2007 to undertake a micro level survey in accordance with revised population norms and furnish their additional requirement of Projects/Anganwadi Centres[AWCs]/Mini-AWCs over and above the existing Projects/AWCs. Based on the requirements indicated from time to time, Government of India sanctioned between December 2008 - January 2009, 789 additional projects, 1,89,458 additional Anganwadi Centres and 77,102 additional Mini-Anganwadi Centres across the country. Later, the State Governments/UTs of Assam, Arunachal Pradesh, Dadra & Nagar Haveli, Delhi, Goa, Gujarat and Orissa have requested for sanction of additional AWCs/Mini-AWCs.

Details of additional AWCs/Mini-AWCs sanctioned State-wise in March 2010, are as under:

State Number of additional AWCs/Mini-AWCs sanctioned
AWCs Mini-AWCs

Assam	-	2458
Arunachal Pradesh	197	-
Dadra & Nagar Haveli	-	15
Delhi	4544	-
Goa	50	-
Gujarat	1150	459
Orissa	1739	515

[e] & [f] Under the Scheme of ICDS, there is no provision for giving subsidy to the States/UTs. There is a one time provision of Rs.5,000/- for equipping AWCs with basic infrastructure which includes dari, almirah, furniture, equipments and weighing scales etc. In addition, there is a provision for medicine kits, pre-school kits and flexi fund at AWC for facilities like transportation of ICDS beneficiaries requiring urgent medical care, local innovations, community contact programmes, purchase of utensils and unforeseen referral & emergency services etc. A contingency amount @ Rs. 600/- per annum per AWC is provided to meet any unforeseen requirements and needs. The entire expenditure incurred on them is a part of ICDS (General) and is shared between the Centre and State Governments/UTs in the ratio of 90:10.